

Government into the problem of waste disposal by the hospitals;

(b) if so, the findings and remedial measures suggested in the regard;

(c) the steps being taken by the Government for disposal, recycling, replacing and resale of the imperishable hospital waste;

(d) whether any aid has been sought by the State of Kerala or any other States from the Central Government for introducing scientific methods of the waste disposal;

(e) if so, the details thereof; and

(f) the amount allocated to each State to introduce safe methods of disposal of the hospital wastes ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) No, Sir.

(b) Question does not arise.

(c) Government have notified the draft Bio-Medical Wastes (Management and Bandling) Rules, 1995 under the Environment (Protection) Act, 1986 soliciting suggestions from the public.

(d) No, Sir.

(e) and (f) Question does not arise.

Freedom Fighters Pension

616. SHRI SANAT MEHTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of freedom fighters applications for the grant of pension pending with the Government as on date, state-wise; and

(b) the time by which all the pending applications are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) All timely applications for grant of Freedom Fighters pension have been considered at least once and appropriate decisions communicated to the applicants. Aggrieved with the decision of the Government regarding rejection of claims, the applicants keep on sending review petitions/representations. If the applicants furnish some additional acceptable documentary evidence along with such review petitions/representations such cases are reconsidered. However, as on 10.2.1997, only 52 fresh applications received recently from the following States/ Union territory Administration were pending with the Government for disposal :

Andhra Pradesh	12
Haryana	1
Jammu & Kashmir	6
Karnataka	3
Maharashtra	4
Madhya Pradesh	2
Rajasthan	2
Uttar Pradesh	21
Delhi	1
Total	<u>52</u>

While every possible effort is made to communicate the decision to the applicants on their claims in the shortest possible time, receipt and disposal of claims for pension being a continuous process, no definite time-frame can be laid down for disposal of claims for pension.

Recommendations of Law Commission

617. SHRI V. PRADEEP DEV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Law Commission in its report has interalia suggested incorporation of new Section in Cr. P. C. for providing funds to compensate and rehabilitate victims or their dependents, creation of independent prosecuting agency, separate investigating agency to facilitate the expeditious investigation and trials;

(b) whether the said recommendations have been accepted; and

(c) the further action being taken or proposed to be taken in the matter and the time by which ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) and (c) The matter is receiving attention of the Government.

Loan and Subsidy to Super Bazar

618. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the amount of loan and subsidy received by the Super Bazar in each of the last three years;

(b) the purpose therefor and the manner in which the subsidy and loans were utilised;